

**UTTARAKHAND HIGHER JUDICIAL SERVICES EXAMINATION, 2012**  
**Paper No. 2**  
**(CONSTITUTIONAL, CRIMINAL AND CIVIL LAW)**

**Max. Marks -100**

**Time – 2 Hours**

- Note :**
1. Credit will be given to the answers supported with case laws.
  2. The candidate has a choice to answer the question either in Hindi or in English.

**CONSTITUTIONAL LAW**  
**(Attempt any Two of the following questions.)**

- Q.1** Discuss the Fundamental Right to Equality before Law as provided by Article 14 of the Constitution of India. (10 Marks)
- Q.2** Write a note on the Executive and Legislative Powers as conferred by the Constitution on the President of India. (10 Marks)
- Q.3** Write a note on the Powers of the Parliament to amend the Constitution. (10 Marks)

**CRIMINAL LAW**  
**(Attempt any Two of the following questions.)**

- Q.4** Discuss the Law regarding Criminal Conspiracy as contained in the Indian Penal Code. Cite a few relevant case laws. (20 Marks)
- Q.5** Discuss the Law regarding Attempt to commit an offence and also distinguish between Attempt and Preparation to commit an offence. (20 Marks)
- Q.6** Write a note on Joint Liability in the Criminal Law. Also distinguish between Common Intention (Under Sec34 IPC) and Common Object (Under Section 149 IPC). Cite any one related case law. (20 Marks)

**CIVIL LAW**  
**(Attempt any Two of the following questions.)**

- Q.7** Distinguish between Divorce and Judicial separation under the Hindu Marriage Act, 1956 (20 Marks)
- Q.8** Discuss the Modes of Dissolution of a Firm under the Indian Partnership Act, 1932. (20 Marks)
- Q.9** Discuss the Doctrine of Frustration of Contract. Cite one or two relevant case-laws. (20 Marks)